

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.214  
**APPEAL/56(AHM)2023**

**Proceedings under Section 252(3) r.w 248 of Co. Act, 2013**

**IN THE MATTER OF:**

DEPARTMENT OF INCOME TAX  
VS  
HETAL EXIM PRIVATE LIMITED

.....Applicant

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv  
For the Respondent : Ms. Rupa Sutar, Dy. ROC a.w Ms. Vipal Solanki, Adv.

**ORDER**

RoC has filed Reply. Ld. Counsel for Income Tax Department submitted that they have not received the hard copy of report. Income Tax Department is directed to file two page note within one-week. Ld. Counsel for the Income Tax is not able to show proof of service upon respondent. She should appear in next hearing and show whether all other respondents are served with proof.

List for further consideration on 25.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**